

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**Original Application No.181/00624/2019**

Wednesday, this the 13<sup>th</sup> day of November, 2019

**Hon'ble Mr.E.K.Bharat Bhushan, Administrative Member**

**Hon'ble Mr.Ashish Kalia, Judicial Member**

K.I.Mohammed Sadique

aged 43 years

S/o.Muhammed Koya P

Kakaillam House, Kalpeni

UTF Lakshadweep

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**Applicant**

**(By Advocate Mr.Muhammed Shafi.M)**

**V e r s u s**

1. The Administrator, Union Territory of Lakshadweep  
Kavaratti – 682 555

2. Secretary, Department of Co-operation  
& disciplinary authority

Lakshadweep Administration

Kavaratti – 682 555

..... **Respondents**

**(By Advocate – Mr.S.Manu)**

This Original Application having been heard on 13.11.2019, the Tribunal on the same day delivered the following:

**ORDER (ORAL)**

**Per: Mr.E.K.Bharat Bhushan, Administrative Member**

Mr.Muhammed Shafi.M, learned counsel for the applicant submits that the statutory appeal the applicant has filed has been pending disposal since 18.3.2018. Learned Standing Counsel for the Lakshadweep Administration seeks six months more time for disposal of the said appeal. This is too long a period being sought especially several months have lapsed since filing of the statutory appeal. Learned counsel for the applicant submits that the applicant will be satisfied if the statutory appeal pending is disposed of in a short time.

2. Under the circumstances, we feel that the Original Application can be disposed of by directing the official respondents to dispose of the statutory appeal filed on 18.3.2018 within two months from today.

3. The Original Application is disposed of as above. No costs.

**(ASHISH KALIA)**

**JUDICIAL MEMBER**

**(E.K BHARAT BHUSHAN)**

**ADMINISTRATIVE MEMBER**

### **List of Annexures**

Annexure A1 - True copy of the order dated 30.01.2018

Annexure A2 - True copy of the appeal dated 18.3.2018 submitted by the applicant

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